

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.806/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2020**

Name of the Company: Sugal & Damani Utility Service Pvt Ltd
V/s
Bytesun Softwares Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Learned Lawyer, Mr. Nilesh Udemani appeared on behalf of the Respondent.

Learned Lawyer, Mr. Vivek Shah appearing on behalf of the Petitioner and filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 806/2019** is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 20th day of July, 2020


MANORAMA KUMARI
MEMBER JUDICIAL